

(33)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No.234/99

IN

OA No.2114/94 *infra*

New Delhi: dated, this the 3<sup>rd</sup> day of JULY, 2001.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A),

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

IN THE MATTER OF

Dhirender Kumar,  
S/o Shri Rajesh Kumar  
(By Adv: Shri Ashwani Bhardwaj )  
proxy .

.... Applicant/  
Review Respondent.

Versus

Govt. of NCT of Delhi & Ors. .... Respondent/  
(By Advocate: Shri K.K.Patel) Review Applicants.

ORDER

S.R.Adige, VC (A):

Heard both sides on RA No.234/99 filed by review applicants (respondents in OA No.2114/94) seeking review of the CAT PB ex parte order dated 22.7.99 disposing of OA No.2114/94 with certain directions.

2. Prima facie we are satisfied that there is an error apparent on the face of the record within the meaning of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC. When by order dated 4.10.93 of Dy. Medical Superintendent-Cum-Director (Admn) LNJP Hospital (Annexure R-4 to the counter in the OA) the name of applicant who was then working as Bearer on leave vacancy/casual labour basis in departmental canteen, LNJP Hospital was ordered to be struck off from the rolls of the departmental canteen w.e.f. 1.10.93, the question of the applicant in the OA having been appointed as Clerk in the aforesaid departmental canteen on 23.9.91 w.e.f. 1.10.91 on the basis of order claimed to have

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been issued by the General Manager of the Canteen (Annexure-II to the OA), prima facie is an error apparent on the face of the record.

3. Under the circumstance RA No.234/99 is allowed. The Tribunal's order dated 22.7.99 is recalled. List OA No.2114/94 for fresh hearing on 21.8.2001.

A. Vedavalli  
( DR.A.VEDAVALLI )  
MEMBER (J)

Arulog  
( S.R.ADIGE )  
VICE CHAIRMAN (A).

/ug/